



**\*\*B. Payments made after 30<sup>th</sup> day of November, 2016 but on or before 31<sup>st</sup> day of March, 2017**

SI	BSR Code of Bank	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan*	(Rs)
(1)	(2)	(3)	(4)	(5)

**\*\*C. Payments made after 31<sup>st</sup> day of March, 2017 but on or before 30<sup>th</sup> day of September, 2017**

SI	BSR Code of Bank	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan*	Amount (Rs)
(1)	(2)	(3)	(4)	(5)

**\*\*D. Details of claim of credit for Tax Deducted at Source/Tax Collected at Source (TDS/TCS)**

SI	TAN of Deductor/Collector or PAN of purchaser in case of sale of immoveable property	Name of Deductor/Collector	Unique TDS/TCS Certificate Number*	Financial Year of deduction/ collection	Amount of TDS/TCS for which credit is claimed
(1)	(2)	(3)	(4)	(5)	(6)

\*Attach proof of payment/ TDS/TCS certificate as detailed above

**VERIFICATION**

I .....son/daughter/wife of Shri ..... hereby declare that the income related to TDS/TCS for which credit is claimed has been included in the income declared in Form-1 and credit of such TDS/TCS has not been claimed earlier. I further declare that I am furnishing the information in my capacity as .....(designation) of .....(name of the declarant) and I am competent to furnish the said information and verify it.

Place: .....

.....  
Signature

Date: .....

.....  
Address of the declarant

.....  
PAN of the declarant

**Note:** \*\*Strike off whichever is not applicable

**The form is to be furnished on or before the dates notified for making payments under the Scheme viz. 30.11.2016, 31.03.2017 and 30.09.2017.”.**

[Notification No. 70/2016, F. No. 142/8/2016-TPL]

Dr. T.S. MAPWAL, Under Secy.

**Note :** The principal rules were published *vide* notification number S.O. 1831(E) dated the 19<sup>th</sup> May, 2016 and amended *vide* notification number S.O. 2477(E) dated the 20<sup>th</sup> July, 2016.